

Hearing took place through Cisco WebEx.

25.08.2020

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. Rajpal Singh, Ld. Counsel for accused with accused.
Mr. Manoj Khatri, Ld. Counsel for complainant with
complainant.
HC Ankit Dahiya, Naib Court attached to this Court.

IA No. 01/19

Ld. Counsel for accused submits that he had filed the reply electronically on 18.08.2020. Copy of the same has been received by Ld. Counsel for complainant. With the consent of the Ld counsels Arguments on application heard.

Put up for order on 29.08.2020.

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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/25.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

S.C. No.: 803/18
State Vs. Prateek Pandey
FIR No. :82/16
P.S. : Ranhola

THROUGH CISCO WEB EX.

25.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Pankaj Garg, Ld. Counsel for the accused Nitin along with
accused Nitin Aggarwal.
Accused Prateek and Sharda are absent.
Naib Court HC Ankit Dahiya in person.

Even on the last date of hearing accused Prateek and Sharda were
present.

In terms of the advisory issued by the Hon'ble High Court of Delhi
adverse order can not be passed, hence put up for appearance of
the accused Prateek and Sharda on **05.10.2020.**

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 25.08.2020

FIR No :1173/2015
PS: Rajouri Garden
STATE VS. Prashant Bhatia

Hearing took place through Cisco WebEx.

25.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Accused is absent.
Mr. Rakesh Mittal, Ld. Counsel for accused.
HC Ankit Dahiya, Naib Court attached to this Court.

FIR no. 1173/2015

Ld. Counsel for accused request for exemption. On his oral request accused stands exempted for today.

IA no. :03/19 (Application U/s 91 Cr.PC)

Ld. Addl. PP for State request for adjournment on the ground that he needs time to file reply. Let reply be filed within 3 weeks. Notice be also issued to the IO for the assistance of the Ld Addl P.P. Advance copy be supplied to Ld. Counsel for accused.

Put up for arguments on 21.09.2020.

IA No. 01/18 (Application U/s 227 Cr.PC)

Put up for arguments on the said application on date
fixed.

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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/25.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

S.C. No.:353/19
State Vs Chirag & Ors.
FIR No. : 154/19
P.S. : Moti Nagar

THROUGH CISCO WEB EX.

25.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

At 11:10 am.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Accused are absent.
Naib Court HC Ankit Dahiya in person.

FIR No. 154/19 & I.A. No. 02/19:-

Despite waiting till 11:10 am accused are absent. In terms of the above said circular adverse orders are deferred.

Put up for appearance of the accused on **08.10.2020.**

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(Ankur Jain)

ASJ (SFTC-01) West
Delhi: 25.08.2020

Hearing took place through Cisco WebEx.

25.08.2020 at 11:25 AM

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Accused Surender @ Monti, Sandeep & Vineet not produced from JC.
Accused Narender is absent.
HC Ankit Dahiya, Naib Court attached to this Court.

Mr. Ayan Prajapati, Ld. Counsel had written in chat box that he is waiting in the case of Surender Monti, but when the case is being called, he is not responding. Messages have also been written to him in the chat box to this effect.

Adverse orders cannot be passed against accused Narender in terms of above said circular.

Productions warrants be issued against accused Surender @ Monti, Sandeep & Vineet for 16.10.2020.

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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/25.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

S.C. No.:57968/16
State Vs Hemant
FIR No. : 282/16
P.S. : Nihal Vihar

THROUGH CISCO WEB EX.

25.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Vaham Singh, Ld. Counsel for the accused.
Accused is absent.
Naib Court HC Ankit Dahiya in person.

Ld. Counsel for the accused requests for exemption on the ground that accused is illiterate and is unable to join through CISCO Web Ex. On the oral request of the Ld. Counsel for the accused, accused stands exempted.

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on **22.01.2021.** PWs be summoned for the said date subject to the guidelines and instructions of the Hon'ble High Court of Delhi.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 25.08.2020

FIR No : 61/2018
PS: Paschim Vihar West
STATE VS. Darvesh Kumar

Hearing took place through Cisco WebEx.

25.08.2020 at 11:10 AM

File is taken up for hearing in terms of Circular no. 322/
RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and
No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Accused not produced from JC.
Mr. Alamine, Ld. Counsel for accused.
HC Ankit Dahiya, Naib Court attached to this Court.

Despite waiting till 11.10 A.M accused has not been
produced from JC. Let Production warrants be issued for
05.10.2020.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/25.08.2020

FIR No :793/2015
PS: Ranhola
STATE VS. Manish Kumar

Hearing took place through Cisco WebEx.

25.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. Sanjay Mishra, Ld. Counsel for accused with
accused
HC Ankit Dahiya, Naib Court attached to this Court.

The case is listed for PE. No PW present. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 27.01.2021. PWs be summoned for the said date, subject to the Guidelines/instructions from the Hon'ble High Court.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/25.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

S.C. No.: 01/16 (57629/16)
State Vs. Rajnath Yadav
FIR No. : 31/15
P.S. : Mundka

THROUGH CISCO WEB EX.

25.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

At 11:10 am.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Anil Kumar Jha, Ld. Counsel for accused Raj Nath
Accused is absent.
Naib Court HC Ankit Dahiya in person.

Ld. Counsel for the accused submits that accused could not join through CISCO Web Ex and requests for exemption.

At his oral request, accused is exempted.

Put up for recording of Statement of Accused on **02.09.2020.**

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 25.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Alam Ansari
FIR No. : 200/18
P.S. : Nihal Vihar
U/s : 376/377/313 IPC

THROUGH CISCO WEB EX.

25.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Rajender Prasad, Ld. Counsel for the accused.
Naib Court HC Ankit Dahiya in person.
IO SI Sangeeta Mamtani

I.A. no. : 04/20

Reply has been filed by the IO. Ld. Counsel for the accused submits that he has not received the copy of the reply. Same has been supplied to the counsel for the accused through Whats-app.

Ld. Counsel for the accused requests for a pass over. Be awaited.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 25.08.2020

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Date: 2020.08.25
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At 10:25 am.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Rajender Prasad, Ld. Counsel for the accused.
Naib Court HC Ankit Dahiya in person.

With the consent of the counsel for the accused arguments on the bail application heard. By way of this application, accused seeks

interim bail on the ground that his mother has expired on 23.08.2020.

Reply to the application/verification report has been filed by the IO. In the application it was stated that accused is the only person to perform the last rites and as such the presence of accused is required.

Report filed by the IO indicates that mother of the accused expired on 22.08.2020. He has 3 brothers and 3 sisters. All the 3 brothers are major. This fact was never stated in the application filed on behalf of the accused and thus amounts to concealment of facts. The court would have taken a lenient view if the accused would have disclosed the complete facts and perhaps for performing rituals, interim bail could have been granted but the accused at the stage of seeking interim bail is not truthful, does not deserves any leniency. The application seeking interim bail stands dismissed. I.A. stands disposed off accordingly.

Copy of the order be sent to the accused for information through Jail Superintendent through E-mail as well as be sent to the counsel for the accused.

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(Ankur Jain)

ASJ (SFTC-01) West
Delhi: 25.08.2020

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Date: 2020.08.25
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IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

S.C. No.: 51/15 (55974/16)
State Vs Baba Bamdev Ram
FIR No. : 100/14
P.S. : Rajouri Garden

THROUGH CISCO WEB EX.

25.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

At 11:15 a.m.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Accused no produced from JC.
Naib Court HC Ankit Dahiya in person.

Despite waiting till 11:15 a.m. none has appeared for the accused
neither the accused has been produced from Judicial Custody.

Let production warrants be issued for the accused for **05.10.2020.**

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 25.08.2020